

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE THIRTEENTH DAY OF SEPTEMBER 1988

Present : Hon'ble Justice Shri K.S. Puttaswamy .. Vice-Chairman
Hon'ble Shri L.H.A. Rego .. Member(A)

APPLICATION NO.1072/88(F)

Smt. B.R. Nagarathna,
Accountant,
O/o the Director of Census
Operations Karnataka,
No.21/1, Mission Road,
Bangalore-27.

.. Applicant

(Shri S. Ranganath Jois .. Advocate)

v.

The Joint Director of Census
Operations in Karnataka,
21/1, Mission Road,
Bangalore-560 027.

The Registrar General of India,
2/A, Mansingh Road,
New Delhi.

.. Respondents

(Shri M. Vasudeva Rao .. Advocate)

This applications came up for hearing before this Tribunal today. Hon'ble Vice-Chairman made the following:-

ORDER

This is an application made under Section 19 of the Administrative Tribunals Act, 1985. The facts of this case and the question of law that arise for determination in this case are similar to A. No.376/88 decided on 27.6.1988 NARASIMHA MURTHY V. JOINT DIRECTOR. The only difference, if any, is in the post held by the applicant and Narasimha Murthy. But that difference in the post held by the applicant and Narasimha Murthy does not make any difference in applying the principles enunciated in Narasimha Murthy's case. For the

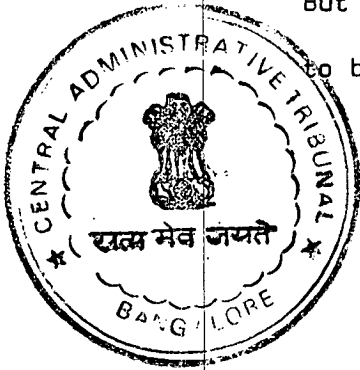


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very reasons stated in Narasimha Murthy's case we allow this application in part and direct the respondents to consider the case of the applicant for regularisation as Accountant from the date the rules came into force in accordance with law and the observations made in the case of Narasimha Murthy and pass all such appropriate orders as the circumstances justify with all such expedition as is possible in the circumstances of the case and in any event within a period of three months from the date of receipt of this order.

2. Application is disposed of in the above terms.

But in the circumstances of the case we direct the parties to bear their own costs.



bsv

Sd/-
VICE CHAIRMAN 13/9/88

Sd/-
MEMBER (A) 13/9/88

TRUE COPY

AD
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE